

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

IA(I.B.C)/2572(CH)2023,
IA(I.B.C)/2450 (CH)2023,
IA(I.B.C)/2179 (CH)2023,
IA(I.B.C)/618 (CH)2024
In

C.P. (IB)/144(CH)2021
(Admitted)

IN THE MATTER OF:
Punjab National Bank

... **Petitioner-Financial Creditor**

Versus

Delcray Cables Pvt Ltd

... **Respondent-Corporate Debtor**

Under Section: 7, 30, 43(1) r/w Sec 44 (1), 25(j)Sec 66(1)
Rule: 11 of NCLT, 2016

Order delivered on 09.04.2024

CORAM:
SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the RP : Ms. Swati Saluja, Advocate

ORDER

Heard the submissions made by the Ld. counsel for the RP. The Ld. counsel for the Resolution Professional has submitted that fresh Form H has been filed in IA No. 2849/2023. Court Officer is directed to list the IA No. 2849/2023 along with IA No. 2572/2023. Let the matter be posted on 01.05.2024.

MAMTA
09.04.2024

IA(I.B.C)/618 (CH)2024

This application has been filed under Rule 11 of the NCLT Rules, 2016 to place on record the 19th Progress Report from 12.01.2024 to 12.02.2024. The same is taken on record, subject to just exceptions. Thus, IA(I.B.C)/618 (CH)2024 stands allowed.

IA(I.B.C)/2450 (CH)2023, IA(I.B.C)/2179 (CH)2023,

List the matter on 01.05.2024.

**Sd/-
(L.N. GUPTA)
HON'BLE MEMBER (T)**

**Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**